

**HIGH COURT OF JHARKHAND, RANCHI**  
**NOTIFICATION**  
**THE 07<sup>th</sup> AUGUST, 2025**

No. 205 A :The Civil Judge (Senior Division) named in Column No. (2) of the table given below is appointed as Civil Judge (Senior Division)-I in the Judgeship to be stationed ordinarily at the place mentioned in column No. (3) of the table.

As indicated in Column No. (4), the Civil Judge (Senior Division)-I is also vested with the powers of a Judge of a Court of Small Causes with the necessary pecuniary and territorial jurisdiction for the trial of suits cognizable by such a Court.

The powers vested as per Column No. (4) should not, however, be exercised by the Officer concerned unless it is published in the Jharkhand Gazette or the District Gazette.

Sl. No.	Name of the Officer with designation and present place of posting	a) Designation at the new station  b) Place where the officer is to be ordinarily stationed at  c) Name of the judgeship in which appointed on transfer	Special powers with which the officer is vested at the new station.
(1)	(2)	(3)	(4)
1.	Mr. Shera Samson Tirkey, Civil Judge (Sr. Div.)-cum-J.M., Chatra	a) Civil Judge (Sr. Division)  b) Chatra  c) Chatra	S.C.C. powers of Rs.1500/- within the local limits of Chakradharpur Munsifi.

By order of the Court/-  
Sd/-(Manoj Prasad)  
Registrar General